

ITEM NO.61

COURT NO.8
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION III

Petition(s) for Special Leave to Appeal (C) No(s). 29016/2012
(Arising out of impugned final judgment and order dated 31/08/2012
in CMWP No. 754/2012 passed by the High Court of Judicature at
Allahabad)
DWARIKESH SUGAR INDUSTRIES LTD. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(With appln. (s) for amendment of the petition and exemption from
filing O.T. and exemption from filing O.T. of annexures and interim
relief and permission to bring on record subsequent facts and
documents and permission to file additional affidavit and
permission to file additional documents and permission to file
synopsis and list of dates and permission to file volume-II and
permission to file volume-III and interim relief and office report)
(For final disposal)

Date : 29/06/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Sumit Goel, Adv.

Mr. Nitin Thukral, Adv.

For M/s. Parekh & Co.

For Respondent(s) Mr. Dinesh Dwivedi, Sr. Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Prateek Dwivedi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In terms of order dated 30.07.2014, list the matter on a
non-miscellaneous day.

(Meenakshi Kohli) (Jaswinder Kaur)

Court Master

Court Master